

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Original Application No. 235 of 1994

R.S. Shukla

.... Petitioner

Versus

Union of India & Ors

... Respondents

CORAM:

HON'BLE MR. MAHARAJ DIN, MEMBER(J)

HON'BLE MISS. USHA SEN, MEMBER(A)

( By Hon. Mr. Maharaj Din, Member(J)

This application has been filed by the applicant under section 19 of the Administrative Tribunals Act seeking the relief for regularisation of his services as Class IV employee.

2. The applicant was appointed as Group 'D' non-test category on regular basis as contingent paid employ w.e.f. 1.8.1973 and he is working since then continuously without any break. The applicant was paid daily rated month wages from contingent fund. He has been conferred temporary status but has not been absorbed as Group 'D' as yet despite representation submitted by him.

3. The applicant had been working as daily rated contingent paid employee for more than 20 years and his services are not yet regularised. The applicant has copy of judgment of O.A. No. 1070/87 Vasudeo Vs. India decided by this Bench of the Tribunal on

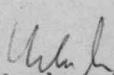
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The applicant on the said case was C.P. Chaukidar who filed the application seeking the relief for regularisation as group 'D' non-test category. The application of the applicant was allowed and a direction was issued to regularise his services.

4. The applicant submitted a representation dated 1.5.93 (Annexure A-1) in which the prayer was made that considering his twenty years services he may be absorbed as group 'D' employee. The said representation is still lying undisposed of with the respondents.

5. Thus, considering the facts and circumstances of the case as well as the decision of O.A. No. 1070/87 (Supra) we dispose of this application of the applicant at admission stage with the direction to the respondents to dispose of the representation of the applicant (Annexure A1) in the light of the decision taken in O.A No. 1070/87 (supra) within a period of three months, from the date of this order.

6. In the meantime, if any recruitment is made to fill up the posts of group 'D' the respondents shall keep one post vacant till disposal of the representation.

  
Member (A)

  
Member (J)

Dated: Feb: 15th, 1994

Uv/